

Annexure-4		
Name of the corporate debtor: Avarsekar and Sons Private Limited;		List of creditors as on: 12.10.2026
Date of commencement of CIRP:22.09.2026 ;		

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
1	Axis Bank Ltd	05/10/2026	49,94,71,557	49,94,71,557	Unsecured Financial Creditor	49,94,71,557	No	0.57%	0	0	0	0	
2	Central Bank of India	04.10.2026	14,36,68,39,750.17	14,36,68,39,750.17	Unsecured Financial Creditor	14,36,68,39,750.17	No	16.53%	0	0	0	0	
3	Unity Infraprojects Ltd	05/10/2026	57,44,30,985.00	57,44,30,985.00	Unsecured Financial Creditor	-	Yes	0.00%	0	0	0	0	Company is under Liquidation and calim submitted by Liquidator
4	IDBI Bank Ltd.	06/10/2026	8,02,16,62,772.35	8,02,16,62,772.35	Unsecured Financial Creditor	8,02,16,62,772.35	No	9.23%	0	0	0	0	
5	Standard Chatered Bank	06/10/2026	1,18,80,85,405.00	1,18,80,85,405.00	Unsecured Financial Creditor	1,18,80,85,405.00	No	1.37%	0	0	0	0	
6	State Bank of India	05/10/2026	36,74,50,93,596.00	36,74,50,93,596.00	Unsecured Financial Creditor	36,74,50,93,596.00	No	42.28%	0	0	0	0	
7	Bank of Maharashtra	06/10/2026	5,31,99,88,064.64	5,31,99,88,064.64	Unsecured Financial Creditor	5,31,99,88,064.64	No	6.12%	0	0	0	0	
8	Dilip Saxena	05.10.2026	18,00,000	-	Unsecured	NA	No	0.00%	0	0	0	18,00,000	
9	Annop Saxena	05.10.2026	3,18,00,000	-	Unsecured	NA	No	0.00%	0	0	0	3,18,00,000	
10	Ratanshi Velji Patel HUF	06/10/2026	1,33,79,010	1,33,79,010	Unsecured	NA	No	0.02%	0	0	0	0	
			66,76,25,51,140	66,72,89,51,140		66,14,11,41,145		76.13%				3,36,00,000	

Notes :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of claim based on the information available with him. The interim resolution professional or resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he came across additional information warranting such revision.

- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information /evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- The Amount covered by Guarantee and security interest is taken as per Form C, however same is subject to review on receipt of information and discussion with Financial Creditor.
- The amount covered by Guarantee and security interest is not mentioned in Form C and same is subject to review on receipt of information and discussion with Financial Creditor.